Registered No. HSE/49. [Price : Rs.2-00 Paise

RIGHT TO INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 15] AMARAVATI, WEDNESDAY, 6th FEBRUARY, 2019.

ANDHRA PRADESH BILLS

ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 6th February, 2019.

L. A. BILL No. 15 of 2019

A BILL TO PROVIDE FOR THE RESERVATION OF SEATS IN EDUCATIONAL INSTITUTIONS IN THE STATE OF ANDHRA PRADESH AND OF APPOINTMENTS OR POSTS IN THE SERVICES UNDER THE STATE FOR THE ECONOMICALLY WEAKER SECTIONS OTHER THAN KAPUS AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

WHEREAS, the policy of reservation for the social, economic and educational upliftment of the citizens not only for the admissions into educational institutions but also for appointments in the services under the State is being implemented in the State of Andhra Pradesh for a long time and the same was being implemented for the Backward Classes, Schedule Castes and Schedule Tribes;

AND WHEREAS, a large percentage of the population of Andhra Pradesh suffering from social and educational backwardness for many years have started enjoying the fruits of the reservation policy and have been able to improve their lot and attain a higher standard of living;

AND WHEREAS, there was a longstanding demand from the poorest classes of the unreserved categories that due to their economic weakness are unable to compete with the other affluent classes, as a result of which they are gradually becoming socially and educationally backward;

And WHEREAS, due to the persistent demands from the Economically Weaker Sections of the people an amendment to the Constitution was made under the Constitution (One Hundred and Third Amendment) Act, 2019 by inserting clauses 15(6) and 16(6) in the constitution in order to enable the economically weaker sections (EWSs) who are not covered under the existing scheme of reservations for the scheduled castes, the scheduled tribes and the socially and educationally backward classes to receive the benefits on a preferential basis in civil posts and services in the government and admission in educational institutions;

And WHEREAS, due to the insertion of Articles 15(6) and 16(6) in the Constitution of India, the Government of Andhra Pradesh is empowered to make provision for 10% reservation to Economically Weaker Sections of Citizens in Civil posts and services in the Government of Andhra Pradesh and admission in Educational Institutions;

And WHEREAS, the State Government came to a conclusion that there is every need to provide 5% reservation to Economically Weaker Sections (EWS) of Citizens other than Kapus who are not covered under the existing scheme of reservation for Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class Citizens in the admission to the Educational Institutions including Private Educational Institutions, whether aided or unaided other than Minority Educational Institutions and in the appointments in the Civil Posts and Services under the State Government.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventieth year of the Republic of India as follows:

Short Title, Extent and Commencement

1.(1) This Act may be called the Andhra Pradesh Economically Weaker sections other than Kapus (Reservation of Seats in the Educational Institutions and of appointments or posts in the Public Services under the State) Act, 2019.

(2) It extends to the entire State of Andhra Pradesh.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

Definitions

2. In this Act, unless the context otherwise requires:-

(a) . "Economically Weaker Sections" means the classes consisting of persons not included in any other category of reservation, declared as such by the State Government, by notification in the Official Gazette, for the purposes of this Act;

(b)"Educational Institutions" mean

(i) any college or other educational institution maintained by the State or receiving aid out of the State funds or affiliated to any university established by law including an university college and a constituent college, other than Minority Educational Institutions; or

(ii) any institute or training centre recognized or approved by the Government with the object of preparing, training or guiding its students for any certificate, degree or diploma or other academic distinctions granted or conferred by any university or authority established or approved in this behalf by the Government other than Minority Educational Institutions;

(c) "Government" means the State Government of Andhra Pradesh;

(d) "Notification" means a notification published in the Andhra Pradesh Gazette and the word 'Notified' shall be construed accordingly.

(e) "prescribed" means prescribed by rules made under this Act;

(f) "Public Service" means public service as defined in Andhra Pradesh (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994.

Reservation of Seats in Educational Institutions

3 (1). The reservation in respect of the annual permitted strength for admission into such educational institutions and courses in the State, as may be prescribed, for Economically Weaker Sections other than Kapus shall be five(5) percent.

(2) There shall be one-third reservation for women from the Economically Weaker Section other than Kapus within five percent of reservation accorded to Economically Weaker Section of Kapus in respect of the annual permitted strength for admission into such educational institutions and courses in the State, as may be prescribed. The one-third reservation for women shall be Horizontal.

Reservations in appointments or posts in the services under the State

4. (1) The reservation of appointments and posts in the services under the State for the Economically weaker sections other than Kapus shall be five percent.

(2) There shall be one-third reservation for women from the Economically Weaker Section other than Kapus within five percent of reservation accorded to Economically Weaker Section of Kapus in respect of the annual permitted strength for admission into such educational institutions and courses in the State, as may be prescribed. The one-third reservation for women shall be Horizontal.

Power to make Rules

5.(1) The Government may by notification published in the Andhra Pradesh Gazette make rules for carrying out all or any of the purposes of this Act.

(2) (a) All rules made under this Act shall be published in the Andhra Pradesh Gazette and shall come into force on the day on which they are so published unless it is expressly mentioned to come into force on a particular day.

(b) All notifications issued under this Act shall come into force on the day on which they are published, unless it is expressly mentioned to come into force on a particular day.

(3) Every rule made under this Act shall be laid before each House of the State Legislature immediately if it is in session and if it is not in session, in the next session which follows immediately for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following, both Houses

agree in making any modification in the rule or in the annulment of the rule, the rule shall be with effect from the date of notification of such modification of annulment in the Andhra Pradesh Gazette is notified and have effect only in such modified form or shall stand annulled, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

6. If there is any difficulty/hindrance in giving effect to the provisions of this Act, the Government may, by an order published in the Andhra Pradesh Gazette, make such provisions not inconsistent with the provisions of this Act as appear to them to be necessary or expedient for removing the difficulty/hindrance: Power to remove difficulties

Provided that no such order shall be made after the expiry of two years from the date of the commencement of this Act.

7. No suit, prosecution or other legal proceedings shall lie against any authority or person for anything done or purported to have been done in good faith in pursuance of the provisions of this Act or the rules made thereunder. Protection of action taken in good faith

8.(1) The provisions of any other act being enacted by the State of Andhra Pradesh for the Reservation of Seats in educational institutions and of appointments or posts in the services under the State for Economically Weaker Sections other than Kapus , in so far as they relate to the reservations, shall, from the date of commencement of this Act, stand repealed. Savings

(2) All rules, orders, circulars etc. made or, as the case may be, issued before the commencement of this Act by the State Government in relation to reservation of seats in educational institutions and of appointments and posts in the services under the State for the Economically Weaker Sections other than Kapus shall, in so far they relate to matters for which provision is made in this Act and are not inconsistent therewith, be deemed to have been made or, as the case may be, issued under this Act as if this Act had been in force on the date on which such rules, orders, circulars etc. were made or, as the case may be, issued and shall continue in force unless and until they are superseded by any rule made under this Act.

(3) Nothing in, this Act shall be deemed to have affected any orders made by the Governor in exercise of his powers under the Fifth Schedule of the Constitution of India in respect of the Scheduled Areas.

STATEMENT OF OBJECTS AND REASONS

The policy of reservation for the social, economic and educational advancement of the people belonging to the Backward Classes, Scheduled Castes and Scheduled Tribes of citizens in admissions to educational institutions in the State and in appointments in the services under the State has been under implementation in the State of Andhra Pradesh for a long time. A large percentage of the population of Andhra Pradesh suffering from social and educational backwardness for many years have started enjoying the fruits of the reservation policy and have been able to improve their lot and attain a higher standard of living. There was a longstanding demand from the poorest classes of the unreserved categories that due to their economic weakness are unable to compete with the other affluent classes, as a result of which they are gradually becoming socially and educationally backward.

Due to the persistent demands from the Economically Weaker Sections of the people an amendment to the Constitution was made under the Constitution (One Hundred and Third Amendment) Act, 2019 by inserting clauses 15(6) and 16(6) in the constitution in order to enable the economically weaker sections (EWSs) who are not covered under the existing scheme of reservations for the scheduled castes, the scheduled tribes and the socially and educationally backward classes to receive the benefits on a preferential basis in civil posts and services in the government and admission in educational institutions. Clause (6) of Article 15 and clause (6) of Article 16 of the Constitution inserted into the Constitution of India vide 103rd Constitution Amendment Act, 2019 read as follows:

15 '(6) Nothing in this article or sub-clause (g) of Clause (1) of article 19 or clause (2) of article 29 shall prevent the State from making, —

(a) any special provision for the advancement of any economically weaker sections of citizens other than the classes mentioned in clauses (4) and (5); and

(b) any special provision for the advancement of any economically weaker sections of citizens other than the classes mentioned in clauses (4) and (5) in so far as such special provisions relate to their admission to educational institutions including private educational institutions, whether aided or unaided by the State, other than the minority educational institutions referred to in clause (1) of article 30, which in the case of reservation would be in addition to the existing reservations and subject to a maximum of ten per cent of the total seats in each category.

Explanation.—For the purposes of this article and article 16, "economically weaker sections" shall be such as may be notified by the State from time to time on the basis of family income and other indicators of economic disadvantage.'

16. "(6) Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any economically weaker sections of citizens other than the classes mentioned in clause (4), in addition to the existing reservation and subject to a maximum of ten per cent, of the posts in each category.".

Due to the insertion of the above provisions in the Constitution of India, the Government of Andhra Pradesh is empowered to make provision for 10% reservation to Economically Weaker Sections of Citizens in Civil posts and services in the Government of Andhra Pradesh and admission in Educational Institutions.

Keeping in view the long pending demands of the economically weaker sections of people, the State Government after having careful consideration of their long standing demand for reservations in admissions and appointments, keeping in view the social, economic, educational backwardness and inadequate representation in government services came to a conclusion that there is every need to provide 5% reservation to Economically Weaker Section (EWSs) of Citizens other than kapus who are not covered under the existing scheme of reservation for Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class Citizens in the admission to the Educational Institutions including Private Educational Institutions, whether aided or unaided other than Minority Educational Institutions and in the appointments in the Civil Posts and Services under the State Government. This 10% reservation shall be in addition to the existing reservation of 15%, 6% and 29% respectively reserved for Schedule Castes, Scheduled Tribes and Socially and Educationally Backward Classes of Citizens.

This bill seeks to give effect to the above decision.

KINJARAPU ATCHANNAIDU,
MINISTER FOR TRANSPORT, BC WELFARE &
EMPOWERMENT, HANDLOOMS & TEXTILES.

MEMORANDUM UNDER DELEGATED LEGISLATION

Clauses 1(3),3,4,5 and 6 of the bill authorize the Government to issue notifications or to make in respect of matters specified therein and generally to carry out the purposes of the act. All such rules so made or notifications issued which are intended to cover the matters mostly of procedural in nature are to be laid on the table of the legislature of the state and will be subject to any modifications made by the state legislature. The above provisions of the bill regarding Delegated Legislation are thus of normal type and are mainly intended to cover matters of procedure.

KINJARAPU ATCHANNAIDU,
MINISTER FOR TRANSPORT, BC WELFARE &
EMPOWERMENT, HANDLOOMS & TEXTILES.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

The Andhra Pradesh Economically Weaker sections other than Kapus (Reservation of Seats in the Educational Institutions and of appointments or posts in the Public Services under the State) Act, 2019 after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

KINJARAPU ATCHANNAIDU,
MINISTER FOR TRANSPORT, BC WELFARE & EMPOWERMENT, HANDLOOMS & TEXTILES.

M. VIJAYA RAJU,
Secretary to State Legislature (I/c).

ఆంధ్రప్రదేశ్ బిల్లులు

ఆంధ్రప్రదేశ్ శాసనసభ

ఈ క్రింది బిల్లు ఆంధ్రప్రదేశ్ శాసనసభలో 2019, ఫిబ్రవరి 6వ తేదీన ప్రవేశపెట్టబడినది.

2019లోని 15వ శాసనసభ బిల్లు

కాపులుకాని ఆర్థికంగా బలహీన వర్గాల వారికి ఆంధ్రప్రదేశ్ రాష్ట్రములోని విద్యా సంస్థలలో గల సీట్లు మరియు రాష్ట్రము క్రింది సేవలలోని నియామకములలో లేదా పదవులలో రిజర్వేషను కొరకు మరియు అందుకు సంబంధించిన లేదా ఆనుషంగికమైన విషయములను నిబంధించుటకైన బిల్లు.

పౌరుల సామాజిక, ఆర్థిక మరియు విద్యా విషయికంగా పురోభివృద్ధికి, విద్యా సంస్థలలో ప్రవేశములకు మరియు రాష్ట్రము క్రింది సేవలలోని నియామకములకు మాత్రమే కాకుండా రిజర్వేషన విధానము ఆంధ్రప్రదేశ్ రాష్ట్రములో చాలాకాలం నుండి అమలుచేయడం జరుగుతున్నది మరియ దానినే వెనుకబడిన తరగతులు, అనుసూచిత కులములు మరియు అనుసూచిత జనజాతుల వారికి కూడా అమలుచేయడం జరుగుతున్నందుననూ;

ఆంధ్రప్రదేశ్ జనాభాలో అధిక శాతం మంది సామాజికంగాను మరియు విద్యాపరంగా చాల సంవత్సరాలు వెనుకబడి ఉన్న కారణంగా, రిజర్వేషను విధానపు ఫలములను అనుభవిస్తూ ఉన్న జీవన ప్రమాణాలను పెంపొందించుకొని, ఎంతో అభివృద్ధిని సాధించినందుననూ;

రిజర్వు చేయబడని కేటగిరీలలోని అత్యంత నిరుపేదలు తమ ఆర్థికంగా బలహీనత వలన ఇతర సంపన్న తరగతుల వారితో పోటీ పడలేకపోతున్నందున క్రమక్రమంగా వారు సామాజికంగాను మరియు విద్యా విషయికంగాను వెనుకబడి పోతున్నందుననూ;

ఆర్థిక పరంగా బలహీనమైన వర్గాలకు చెందిన ప్రజల నుండి నిరంతరంగా వస్తున్న డిమాండ్ల మూలంగా, ప్రభుత్వ సివిలు పదవులు మరియు సర్వీసులు మరియు విద్యా సంస్థలలో ప్రవేశమునకు ప్రాధాన్యతా ప్రాతిపదికన ప్రయోజనములను పొందడానికై అనుసూచిత కులములు, అనుసూచిత జనజాతులు మరియు సామాజికంగాను మరియు విద్యాపరంగాను వెనుకబడిన తరగతుల కొరకు ప్రస్తుతమున్నట్టి రిజర్వేషన్ల క్రిందకురాని ఆర్థికపరంగా బలహీనమైన వర్గములకు (ఈడబ్ల్యుఎస్‌లు) వీలుకల్పించడానికిగాను రాజ్యాంగంలో 15(6) మరియు 16(6) ఖండములను చొప్పించడం ద్వారా రాజ్యాంగ (నూట మూడవ సవరణ) చట్టము, 2019 క్రింద రాజ్యాంగమునకు ఒక సవరణను చేయుట జరిగినందుననూ;

భారత సంవిధానములో 15(6) మరియు 16(6) అనుచ్ఛేదములు చొప్పించబడినందున, ఆర్థికంగా బలహీన వర్గాల పౌరులకు సివిలు పదవులు మరియు ఆంధ్రప్రదేశ్ రాష్ట్రములోని సర్వీసులలో 10% రిజర్వేషను కలిగించేందుకు ఆంధ్రప్రదేశ్ ప్రభుత్వమునకు ప్రాధికారము ఇచ్చినందుననూ;

అందుచేత, రిజర్వేషన్ పథకము క్రిందికి రాని కాపు కులములకు చెందని పౌరులైన ఆర్థికముగా బలహీన వర్గముల (ఇడబ్ల్యుఎస్‌లు)కు అనుసూచిత కులములు, అనుసూచిత జనజాతులు మరియు సామాజికముగాను మరియు విద్యాపరంగాను వెనుకబడిన తరగతుల వారికి మైనారిటీ విద్యా సంస్థలు కాని, ఎయిడెడు లేదా ఎయిడెడు కాని ప్రైవేటు విద్యా సంస్థలతో పాటు విద్యా సంస్థలలోని ప్రవేశములకు సివిలు పదవులలో నియామకమునకు మరియు రాష్ట్ర ప్రభుత్వము క్రింది సర్వీసులలో 5% రిజర్వేషన్‌న సమకూర్చవలసిన అవసరము ఎంతైనాగలదని రాష్ట్ర ప్రభుత్వము నిర్ణయమునకు వచ్చినందుననూ;

చం ఉండవచ్చును. అట్లు దానిని ఉంచిన అధివేశనముగాని, దాని అవ్యవహితానంతర అధివేశనముగాని ముగియు లోపల రాష్ట్ర శాసనమండలి ఆ నియమములో ఏదేని మార్పుచేయుటకు లేక ఆ నియమమును రద్దుచేయుటకు అంగీకరించినచో, ఆ మార్పు లేక రద్దు అధిసూచింపబడు తేదీ నుండి, ఆ నియమము

అట్లు మార్పు చేయబడిన రూపంలో మాత్రమే అమలు కలిగిఉండును లేక సందర్భానుసారముగ రద్దగును. అయినప్పటికినీ ఏదేని అట్టి మార్పుగాని, రద్దుగాని ఆ నియమము క్రింద అంతకు పూర్వం చేయబడిన దేని శాసనమాన్యతకైనను భంగము కలిగించదు.

చిక్కులు తొలగించుటకు అధికారము.

6. ఈ చట్టపు నిబంధనలను అమలుపరచడంలో ఏదేని చిక్కు/అవరోధము ఏర్పడిన సందర్భములో ప్రభుత్వము ఆంధ్రప్రదేశ్ గెజెటులో ప్రచురించబడిన అధిసూచన ద్వారా, అట్టి చిక్కు/అవరోధమును తొలగించుటకు అవసరమని లేదా ఆవశ్యకమని తాము భావించునట్టియు మరియు ఈ చట్టపు నిబంధనలకు అసంగతముగా లేనట్టి నిబంధనలను ఉత్తరువు ద్వారా చేయవచ్చును.

అయితే, ఈ చట్టము ప్రారంభ తేదీ నుండి రెండు సంవత్సరములు ముగిసిన మీదట అట్టి ఏ ఉత్తరువులు చేయబడరాదు.

సద్భావముతో తీసుకొనిన చర్యకు రక్షణ.

7. ఈ చట్టము యొక్క నిబంధనలు లేదా అందు చేయబడిన నియమములను పురస్కరించుకొని, సద్భావముతో చేసిన లేదా చేయుటకు ఉద్దేశించిన దేనికైన సంబంధించి, ఎవరేని ప్రాధికారి లేదా వ్యక్తిపై ఎట్టి దావా, అభియోగము లేదా ఇతర శాసనిక చర్యలు ఉండరాదు.

వ్యావృత్తులు.

8.(1) కాపులుకాని ఆర్థికముగా బలహీనులైన వర్గముల వారికి రాష్ట్రము క్రింది విద్యా సంస్థలలోని సీట్లు మరియు సర్వీసులలోని నియామకములు లేదా పదవుల రిజర్వేషన్ కొరకు ఆంధ్రప్రదేశ్ రాష్ట్రము శాసనముచే చేయబడినట్టి ఏదేని ఇతర చట్టము యొక్క నిబంధనలు రిజర్వేషనులకు సంబంధించి, ఈ చట్టము ప్రారంభ తేదీ నుండి రద్దు చేయబడినట్లు ఉండవలెను.

(2) కాపులుకాని ఆర్థికంగా బలహీనులైన వర్గములవారి కొరకు రాష్ట్రము క్రింది విద్యా సంస్థలలోని సీట్లు మరియు సర్వీసులలోని నియామకములు మరియు పదవులలోని రిజర్వేషన్‌కు సంబంధించి, ఈ చట్టము ప్రారంభమునకు పూర్వము రాష్ట్ర ప్రభుత్వముచే చేయబడిన లేదా జారీ చేయబడిన అన్ని నియమయులు, ఉత్తరువులు, సర్క్యులర్లు మొదలైనవి ఈ చట్టము క్రింద నిబంధన చేయబడిన విషయములకు సంబంధించినంతవరకు మరియు అందుకు అసంగతముగా లేనంతవరకు అట్టి నియమములు, ఉత్తరువులు,సర్క్యులర్లు మొదలైనవి చేయబడిన లేదా సందర్భానుసారముగా జారీ చేయబడిన తేదీన ఈ చట్టము అమలులో ఉండి ఉన్నట్లుగానే, ఈ చట్టము క్రింద చేయబడిన లేదా సందర్భానుసారము జారీ చేయబడినట్లు భావించబడవలెను మరియు ఈ చట్టము క్రింద చేయబడిన ఏదేని నియమము ద్వారా రద్దు చేయబడిననే తప్ప అవి అమలులో ఉండుట కొనసాగవలెను.

(3) ఈ చట్టములో నున్నదేదియు, అనుసూచిత ప్రాంతాల విషయంలో భారత సంవిధానము యొక్క ఐదవ అనుసూచి క్రింద, గవర్నరు తన అధికారములను వినియోగించుటలో చేయబడిన ఏవేని ఉత్తరువులపై ప్రభావమును కలిగిఉండునని భావించరాదు.

ఉద్దేశాలు - కారణాలు

రాష్ట్రంలోని విద్యా సంస్థలలో ప్రవేశాలలోనూ మరియు రాష్ట్ర ప్రభుత్వం క్రింద ఉన్నట్టి సర్వీసులలోని నియామకాలలో వెనుకబడిన తరగతులు, షెడ్యూల్డు కులాలు మరియు షెడ్యూల్డు తెగలకు చెందిన ప్రజల సామాజిక, ఆర్థిక మరియు విద్యాభ్యుదయం కోసం రిజర్వేషను విధానం అనేది చాలా కాలం నుండి ఆంధ్రప్రదేశ్ రాష్ట్రంలో అమలులో ఉన్నది. అనేక సంవత్సరాలుగా సామాజిక మరియు విద్యాపరంగా వెనుకబాటుతనం నుండి బాధపడుతున్న ఆంధ్రప్రదేశ్ జనాభాలో అధిక శాతం రిజర్వేషన్ విధాన ఫలాలను అనుభవించడం మొదలు పెట్టారు. మరియు వారి వంతుగా అభివృద్ధిచెంది ఉన్నతమైన జీవన ప్రమాణానికి చేరుకోగలిగారు. తమ ఆర్థిక వెనుకబాటుతనం కారణంగా ఇతర ధనిక వర్గాలతో పోటీ పడలేకపోతున్నామని, ఆ కారణంగా క్రమక్రమంగా సామాజిక మరియు విద్యాపరంగా వెనుక బడుతున్నామని రిజర్వు చేయబడని కేటగిరీలకు చెందిన అత్యంత పేద తరగతుల నుండి చాలా కాలంగా డిమాండు ఉంది.

ఆర్థికంగా బలహీన వర్గాల (ఈడబ్ల్యుయస్‌లు) ప్రజల నుండి నిరంతర డిమాండ్ల కారణంగా ప్రస్తుతమున్న రిజర్వేషన్ల క్రిందకు రాని షెడ్యూల్డు కులాలు, షెడ్యూల్డు తెగలు మరియు సాంఘికంగానూ విద్యాపరంగానూ వెనుకబడిన తరగతులకు ప్రభుత్వంలోని సివిల్ పదవులు మరియు సర్వీసులలోనూ మరియు విద్యా సంస్థల ప్రవేశాలలోనూ ప్రాధాన్యతా ప్రాతిపదికన ప్రయోజనాలను పొందటానికై వీలు కల్పించడానికి గాను రాజ్యాంగంలో 15(6) మరియు 16 (6) ఖండములను చొప్పించడం ద్వారా రాజ్యాంగ (103వ సవరణ) చట్టం, 2019 క్రింద రాజ్యాంగానికి ఒక సవరణను చేయడం జరిగింది. 103వ రాజ్యాంగ సవరణ చట్టం, 2019 ద్వారా భారత రాజ్యాంగం లోనికి చొప్పించిన రాజ్యాంగపు 15వ అనుచ్ఛేదంలోని ఖండం (6) మరియు 16వ అనుచ్ఛేదంలోని ఖండం (6) ఈ క్రింది విధంగా ఉన్నాయి:

15 '(6) ఈ క్రింది వాటిని చేయడం నుండి ఈ అనుచ్ఛేదం లేదా 19వ అనుచ్ఛేదపు ఖండం (1) లోని ఉప-ఖండం (జి) లేదా 29వ అనుచ్ఛేదపు ఖండం (2) ఏదీ నివారించదు,-

(ఎ) ఖండములు (4) మరియు (5)లో పేర్కొన్నట్టి తరగతులు కానట్టి ఏవేని ఆర్థికంగా బలహీన వర్గాలకు చెందిన పౌరుల అభ్యున్నతి కోసం ఏదేని ప్రత్యేక నిబంధన; మరియు

(బి) 30వ అనుచ్ఛేదపు ఖండం (1)లో పేర్కొన్నట్టి మైనారిటీ విద్యా సంస్థలు కాకుండా ప్రైవేటు విద్యా సంస్థలతో సహా అవి రాష్ట్ర ప్రభుత్వంచే సహాయం పొందినవైనా లేక సహాయం పొందనివైనా, అట్టి విద్యా సంస్థలకు ప్రవేశానికి సంబంధించి అట్టి ప్రత్యేక నిబంధనల మేరకు ఖండములు (4) మరియు (5)లలో పేర్కొన్న తరగతులు కాని ఏవేని ఆర్థికంగా బలహీన వర్గాల అభ్యున్నతి కొరకు ఏదేని ప్రత్యేక నిబంధన, ఇది రిజర్వేషను విషయంలో ప్రస్తుతమున్న రిజర్వేషన్లకు అదనంగానూ మరియు ఒక్కొక్క కేటగిరిలోని మొత్తం సీట్లలో గరిష్టంగా పది శాతానికి లోబడి ఉంటుంది.

విశదీకరణ: ఈ అనుచ్ఛేదము మరియు 16వ అనుచ్ఛేదములకు సంబంధించినంత వరకు "ఆర్థిక పరంగా బలహీన వర్గాలు" కుటుంబ ఆదాయం మరియు ఇతర ఆర్థిక అననుకూల సూచికల ఆధారంగా ఆయా సమయాలలో రాష్ట్ర ప్రభుత్వంచే అధిసూచించబడునట్లుగా ఉండవలెను.'

16. "(6) ప్రస్తుతమున్న రిజర్వేషనుకు అదనంగాను మరియు ఒక్కొక్క కేటగిరీలోని పోస్టులలో గరిష్టంగా పది శాతానికి లోబడి ఖండము (4)లో పేర్కొన్నట్టి తరగతులు కాని ఏవేని ఆర్థికంగా బలహీన వర్గాలకు చెందిన పౌరులకు అనుకూలంగా నియామకాలు లేదా పోస్టుల రిజర్వేషను కొరకు ఏదేని నిబంధనను చేయుట నుండి రాష్ట్ర ప్రభుత్వమును ఈ అనుచ్ఛేదములోనిది ఏది నివారించదు.".

భారత రాజ్యాంగములో పై నిబంధనలను చొప్పించిన కారణంగా, ఆంధ్రప్రదేశ్ ప్రభుత్వంలోని సివిలు పోస్టులు మరియు సర్వీసులలోను మరియు విద్యా సంస్థలలోని ప్రవేశములలోను ఆర్థికంగా బలహీన వర్గాలకు చెందిన పౌరులకు 10% రిజర్వేషను కొరకు నిబంధనలు చేయడానికై ఆంధ్రప్రదేశ్ ప్రభుత్వం అధికారమును కలిగి ఉంది.

కాపులు కానట్టియు, షెడ్యూలు కులములు, షెడ్యూలు తెగలు మరియు సామాజికంగాను, విద్యాపరంగాను వెనుకబడిన తరగతుల వారికి ప్రస్తుతమున్న రిజర్వేషను పథకము క్రిందికిరాని, ఆర్థికంగా బలహీనులైన వర్గాల (ఈడబ్ల్యుయస్‌లు) ప్రజల యొక్క చిరకాలం నుండి పెండింగులో ఉన్న డిమాండ్లను మరియు సామాజిక, ఆర్థిక, విద్యాపరంగా, వెనుకబాటుతనమును, ప్రవేశములు, నియామకములలో రిజర్వేషను గురించి చాలాకాలంగా చేస్తున్న డిమాండును మరియు ప్రభుత్వ సర్వీసులలో తగినంత ప్రాతినిధ్యము లేని విషయాన్ని ప్రభుత్వము జాగ్రత్తగా పరిశీలించిన మీదట ఆర్థికంగా బలహీనులైన వర్గాల పౌరులకు, 5% రిజర్వేషన్‌ను సమకూర్చడమనేది ఎంతో అవసరమని ప్రభుత్వము నిర్ణయానికి వచ్చింది. మైనారిటీ విద్యా సంస్థలుకాని, ఎయిడెడు మరియు ఎయిడెడుకాని ప్రైవేటు విద్యా సంస్థలతోపాటు, విద్యా సంస్థలలోని ప్రవేశమునకు మరియు సివిలు పదవులు మరియు రాష్ట్ర ప్రభుత్వము క్రింది సర్వీసులలోను ఈ రిజర్వేషను ఉపకరించగలదు. షెడ్యూలు కులములు, షెడ్యూలు తెగలు మరియు సామాజికంగాను, విద్యాపరంగాను వెనుకబడిన తరగతుల వారికి ప్రస్తుతము ఉన్న వరుసగా రిజర్వు చేయబడిన 15%, 6% మరియు 29% రిజర్వేషనుకు అదనంగా ఈ 10% రిజర్వేషను ఉంటుంది.

ఈ బిల్లు పై నిర్ణయమును అమలుచేయుటకు ఉద్దేశించబడినది.

కింజరపు అచ్చెన్నాయుడు,
వెనుకబడిన తరగతుల సంక్షేమము,
రవాణా, చేనేత మరియు జౌళి శాఖల మంత్రి.

ప్రదత్త శాసన నిర్మాణమును గురించిన వివరణ

బిల్లులోని ఖండములు 1 (3), 3, 4, 5 మరియు 6 వాటిలో నిర్దిష్టపరచిన విషయాలకు సంబంధించి మరియు సాధారణముగా ఈ చట్టపు ప్రయోజనాలను నెరవేర్చుటకు అధిసూచనలు జారీచేయడానికి లేదా నియమములు చేయడానికి ప్రభుత్వమునకు ప్రాధికారమిచ్చుచున్నది. అట్లు చేయబడిన ప్రతి నియమములు లేక జారీచేయబడిన అధిసూచనలు చాలావరకు ప్రక్రియాపరమైన స్వభావముగల విషయాలకై ఉద్దేశించినవే. అట్లు చేయబడిన అన్ని నియమములు రాష్ట్ర శాసనమండలి యొక్క ఉభయ సదనముల సమక్షమున ఉంచవలెను మరియు అవి శాసనమండలి చేయు ఏవేని మార్పులకు లోనై ఉండును. కనుక, ప్రదత్త శాసన నిర్మాణానికి సంబంధించిన బిల్లులోని పై నిబంధనలు సాధారణమైనవి మరియు చాలావరకు ప్రక్రియాపరమైన విషయముల కొరకు ఉద్దేశింపబడినవి.

కింజరపు అచ్చెన్నాయుడు,
వెనుకబడిన తరగతుల సంక్షేమము,
రవాణా, చేనేత మరియు జౌళి శాఖల మంత్రి.

ఆంధ్రప్రదేశ్ శాసనసభ కార్యకలాప ప్రక్రియ మరియు నిర్వహణ నియమావళిలోని 95వ నియమము క్రింద వివరణ.

కావున కానట్టి ఆంధ్రప్రదేశ్‌లో ఆర్థికముగా బలహీనవర్గముల (రాష్ట్రము క్రింది విద్యా సంస్థలలోని సీట్లు మరియు పబ్లిక్ సర్వీసులలో నియామకములు లేదా పదవులలో రిజర్వేషన్) బిల్లు, 2019ను రాష్ట్ర శాసనమండలి ఆమోదించిన పిమ్మట భారత సంవిధానములోని 200వ అనుచ్ఛేదము క్రింద అనుమతి నిమిత్తము గవర్నరుకు సమర్పించవలెను.

కింజరపు అచ్చెన్నాయుడు,
వెనుకబడిన తరగతుల సంక్షేమము,
రవాణా, చేనేత మరియు జౌళి శాఖల మంత్రి.

ఎం. విజయ రాజు,
రాష్ట్ర శాసన మండలి కార్యదర్శి (ఇన్‌ఛార్జి).

----- X -----

Printed by the Commissioner of Printing, at A.P. Legislative Assembly Printing Press, Amaravati.